

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
PRINCIPAL BENCH (COURT-I)

CAA-373/PB//2017

In the matter of
Konark Cinema (P) Ltd
And Naarad Media (P) Ltd

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 20.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(Ms. Deepa Krishan)
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Sanjeev Jain & Ms. Deepika Shori, Advocates
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Amish Tandon & Mr. Rohit Saroj, Advocates for OL
Ms. Lakshmi Gurung, St. Counsel for Income Tax Dept

ORDER

Learned Counsel for the Petitioner is present. Ld. Company Prosecutor for RD, Ld. Counsel for Official Liquidator as well as Ld. Standing Counsel for Income tax Department are present. In relation to all these statutory authorities, reports/observations have been filed. Heard also Ld. Counsel for the petitioner in relation to the Petition. Objections have been raised by Income tax Department with respect to filing of financial statements given by the petitioner not to be in consonance with that prescribed Section 133 of the Companies Act, 2013 as well as some of schedules and pages which have been filed are missing from the typed set of documents and hence seeks time to file the audited financial statement for the year ending 31.3.2017 as well as pages which have been pointed out to be missing.

Let the same be complied with by filing an Affidavit and a copy of the same be made available to Ld. Standing Counsel appearing for Income tax Department so as to enable her to consider the objections raised.

Post the matter on Friday, the 11th May, 2018.

Handwritten signature
Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Handwritten signature
Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Handwritten signature
Surjit